

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:199
ANSWERED ON:19.11.2009
NEW LAW FOR FOOD PROCESSING INDUSTRIES
Chowdhury Shri Adhir Ranjan

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government proposes to implement a new law in place of the existing Food Safety and Standards Act,2006;
- (b) if so, the salient features of this new law; and
- (c) the time by which it is likely to be implemented?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAI)

(a) to (c): Ministry of Food Processing Industries has no proposal to implement a new law in place of Food Safety and Standard Act, 2006. However, the Government has notified Food Safety and Standard Act, 2006 that envisages establishment of the Food Safety and Standards Authority of India for laying down science based standards for articles of food and to regulate their manufacturer, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. Ministry of Health and Family Welfare is the Nodal Ministry for implementation of the said Act.